These steps have been taken to augment the educational infrastructure in the country and bring it up to global standards. Similarly, with growing urbanisation, there is an increasing demand for old-age homes to cater to the needs of senior citizens. The physical infrastructure in this area also is short of the requirements. Hence, it has also been decided to exempt old-age homes also from the general conditionalities applicable to the construction development sector.

Ejecting non-serious players from SEZs

946. SHRI S. THANGAVELU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to eject non-serious players from Special Economic Zones (SEZs);

(b) if so, the details thereof;

(c) whether the Board of Approval for SEZs has started rejecting demands of SEZ developers seeking time to execute their projects on finding that they had not done any work on this ground; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) Extension of the validity of SEZ proposals is considered on case to case basis by the Board of Approval for SEZ on the specific recommendation of the Development Commissioner concerned keeping in view the efforts made in implementation of the project. In cases where the Board of Approval considers that the developer had not taken sufficient steps towards implementation of the project even after the lapse of a considerable period of time, it does not approve the extension of validity of the project. For instance, this includes situations like land issues not getting resolved for the project, developer not making adequate progress on the ground, necessary clearances for the project not having been obtained etc.

AEZs set up on pattern of SEZs

947. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the State-wise details of Agriculture Export Zones (AEZs) set up on the pattern of SEZs during the last two years, particularly in Uttar Pradesh and Punjab;

(b) the details of the work carried out by these AEZs during the said period;

(c) the State-wise and item-wise details of export carried out through these AEZs;

(d) whether any irregularity has been noticed in the implementation of the scheme; and

(e) if so, the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) No new AEZs have been notified by the Government during last two years.

(d) and (e) State AEZ nodal agencies have not reported any irregularities in implementation of the scheme.

Slow-down in industrial output

948. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be please to state:

(a) whether it is a fact that the industrial output in the country is showing a continuous slow-down since June, 2011;

(b) if so, the details thereof;

(c) whether Government has any assessment to find out the causes of this slow-down;

(d) if so, the details thereof; and

(e) the details of measures taken by Government to arrest the slow-down and boost up the industrial production?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. There has been a moderation in the growth of industrial production since June, 2011 as may be seen from the table given below: